

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 900 198 7  
T.A. No.

DATE OF DECISION 3.7.87

Shri R. Mukundan & another Applicants  
Petitioner

Shri R.K. Kamal, Applicants  
Advocate for the Petitioner(s)

Versus

Union of India & Others Respondents

None Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman

The Hon'ble Mr. Kaushal Kumar, Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*

2. To be referred to the Reporter or not? *No*

3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*

4. Whether to be circulated to all the Benches ? *No*

*Mr. Kaushal Kumar*  
( Kaushal Kumar)

Member

3.7.87

*K. Madhava Reddy*  
( K. Madhava Reddy)

Chairman

3.7.87

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

REGN. NO.OA 900/87.

Dated: 3.7.87

Shri R.Mukundan & another ..... Applicants

Vs.

Union of India & Others ..... Respondents

Coram: Hon'ble Mr.Justice K. Madhava Reddy, Chairman  
Hon'ble Mr. Kaushal Kumar, Member

For the Applicants ..... Shri R.K.Kamal, counsel

For the Respondents ..... None

( Judgement of the Bench delivered by Hon'ble Mr.Justice  
K. Madhava Reddy, Chairman)

Promotions that are now made are obviously ad hoc promotions. It would be necessary to revise the Seniority List consequent upon the representations invited. This application is, therefore, dismissed as pre-mature. It is however made clear that the dismissal of this application would not preclude the applicants from contesting the promotions, if promotions now made are regularised and if the finalisation of the Seniority List is delayed beyond reasonable time.



( Kaushal Kumar)  
Member  
3.7.87



( K. Madhava Reddy)  
Chairman  
3.7.87